

(2021) 03 SEBI CK 0108

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.168, 169 Of 2021, Appeal No.111 Of 2021

Dipan Kumar Sen

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 16-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0108

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Anubhav Ghosh, Ravishekhar Pandey

Judgement

Tarun Agarwala, Presiding Officer

1. No one appears to press the appeal. The appeal is dismissed for want of prosecution. Misc. application nos.168 and 169 of 2021 are also disposed of accordingly.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.